

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
IA No. 281/JPR/2019
IB No. 22/9/JPR/2018
Under Section 9 of IBC, 2016

In the matter of:

Syratron Technologies Pvt. Ltd.

...Operational Creditor/Applicant

Versus

Autopal Industries Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. AJAI DAS MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Tanjul Sharma, Proxy counsel
For the Respondent	: Naresh Kumar Sejvani, Adv.

ORDER

Heard Ms. Tanjul Sharma, Proxy counsel appearing on behalf of the Petitioner/ Operational Creditor. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent/ Corporate Debtor submits that the Respondent/ Corporate Debtor is already undergoing CIRP vide order dated 16.08.2022 on the application filed by the Operational Creditor in CP No. (IB)- 47/9/JPR/2018. In view of the above, learned counsel for the Petitioner is directed to put his claim before the IRP concerned. This application is dismissed with a liberty to file a fresh application in case Corporate Debtor succeeds in appeal or any settlement is arrived at between the parties.

Sd/-

(Ajai Das Mehrotra)
Technical Member

September 22, 2022
HA

Sd/-

(Deep Chandra Joshi)
Judicial Member